

SHRI VIKRAM MAHAJAN (Kangra): A Committee should be appointed.

MR. SPEAKER: I will appoint not a big committee but a small committee to look into it. The Chairman of the House Committee has reviewed it, and the Chairman of the House committee will be there along with others and a few members from the Opposition and from the Treasury Benches.

We do not want any concession from any people.

DR. HENRY AUSTIN (Erankulam): The Congress Party has already moved in this connection.

MR. SPEAKER: Whatever the people get, we will get.

SHRI ATAL BIHARI VAJPAYEE: We do want facilities. We have to function here in Parliament. It is not a Party question.

MR. SPEAKER: Especially on this thing I am very happy that you have no party question on this issue.

SHRI ATAL BIHARI VAJPAYEE: They are bringing in the Congress Party.

DR. HENRY AUSTIN: I did not raise it in that way. I only said that we have already made a gesture in this connection. I have said it, not in a controversial view. If you are offended, I am sorry.

प्रश्न भद्र है . पेशेवान मद्रा है
कि एत पाई जगदा खानी है घोर दुमरी
कम । सब पर जंग खाने है । एम
बाप पर शक मद्रा करने है ।

13.05 hrs.

MATTER UNDER RULE 377

NON-FUNCTIONING OF BANKS IN KERALA

SHRI VAYALAR RAVI (Chirayinkil): I would like to draw the

attention of the Government to the situation that has arisen in my State of Kerala where the majority of the banks are not functioning, especially the clearing houses. It all happened due to the agitation in the South Indian Bank Ltd. No statute allows this, and if the clearing house is not functioning, there is difficulty all-round, Sir. The situation now is this, that nearly Rs. 30 to Rs. 40 crores worth of cheques, drafts, etc. are lying idle and are not cleared. The Government of Kerala could not clear the sales tax cheques. Foodgrains prices have gone up. No cheques are cleared. Various complaints have been placed before the Central Government and the hon. Finance Minister. But, still, no action has been taken. I am not going into the merits of the case. But, I am afraid, they are not taking any steps in this direction. Either they must surrender before the employees or they must take some action to see that the interests of the people are protected. These cheques should not be allowed to lie idle, they should be cleared, and these clearing houses should be able to function as quickly as possible.

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): I know that this question of clearing house has become quite an irksome thing to the public also, but, unfortunately, the trade union organisation is utilising this to get certain issues settled by putting pressure on the clearing house. Here, in this case, it is a non-nationalised bank and they have got certainly some dispute with the employees.

SHRI S. M. BANERJEE (Kanpur): They have suspended 42 people.

SHRI YESHWANTRAO CHAVAN: I am not going into the merits of the case. My only point is that the Labour Ministry and its officers are fully seized of the matter and the Reserve Bank of India has asked the

[Shri Yeshwantrao Chavan]

Bank to start negotiations with the employees. The Management has informed the Reserve Bank that they are shortly starting the negotiations.

DR. HENRY AUSTIN (Ernakulam): It is almost two months since the negotiations started. Unless effective measures are taken, I am afraid, the position will be serious. Food situation is very acute in Kerala. Consequently the prices have gone up. Onam celebrations are coming in September. I would appeal to you to take expeditious action.

18.08 hrs.

PAPERS LAID ON THE TABLE

ANDHRA PRADESH VACANT LANDS IN URBAN AREAS (EXEMPTION) RULES, 1972

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table:—

(i) A copy of the Andhra Pradesh Vacant Lands in Urban Areas (Exemption) Rules, 1972, published in Notification No. G.O Ms. 878 in Andhra Pradesh Gazette dated the 29th August, 1972, under sub-section (2) of section 9 of the Andhra Pradesh Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with Clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-5436/73].

ANNUAL REPORT OF ANDHRA PRADESH STATE WAREHOUSING CORPORATION HYDERABAD, 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE

(SHRI ANNASAHAB P. SHINDE): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh State Warehousing Corporation, Hyderabad, for the year 1971-72 together with Audited Accounts, under sub-section (1) of section 31 of the Warehousing Corporations Act, 1962, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh. [Placed in Library. See No. LT-5437/73].

NOTIFICATION re ANDHRA PRADESH MOTOR VEHICLES RULES

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): I beg to lay on the Table:—

(1) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 133 of the Motor Vehicles Act, 1930, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh

(a) G.O Ms No 496 published in Andhra Pradesh, Gazette dated the 7th June, 1973, making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964, and

(b) G.O Ms No. 517 published in Andhra Pradesh Gazette dated the 7th June, 1973, making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964

(ii) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notifications. [Placed in Library. See No. LT-5438/73].

(2) (i) A copy of Orissa Notification S.R.O. No. 602/73, published in Orissa Gazette dated the 13th July, 1973, making certain amendments to the Orissa Motor Vehicles Rules, 1964